

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.411**  
**IA/1173/ND/2022**  
**IB/2693/ND/2019**

**IN THE MATTER OF:**

Manoj Srivastava Media Corps Pvt Ltd	...	Applicant
Versus		
India Sport Flashes Pvt Ltd	...	Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 26.04.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Rashmi S Mishra, PCS
For the IRP	: Mr. Prabhat Ranjan Singh,IRP

**ORDER**

**IA/1173/ND/2022**

IA/1173/ND/2022 has been moved on behalf of Mr. Rahul Khanna, Ld. IRP appointed in IB/2693/ND/2019, whereby the CIRP proceedings were ordered to be initiated against the M/s India Sport Flashes Pvt Ltd vide order dated 16.09.2021. Earlier vide order date 11.08.2021 CIRP proceedings were ordered to be initiated against the same Corporate Debtor i.e. M/s India Sport Flashes Pvt Ltd, in an application filed on behalf of the K.DH Travels Pvt. Ltd.; IB/460/ND/2020. Therefore, qua the same Corporate Debtor, two IRP has been appointed. Once the CIRP proceedings were already stands initiated vide dated 11.08.2021, therefore, there was no requirement to appoint another IRP in the another matter i.e. titled as M/s Manoj

Rakhi



Srivastava Media Corps Pvt Ltd Vs. M/s India Sport Flashes Pvt Ltd., but the same appears to due ignorance of earlier proceeding in the matter of IB/460/ND/2020. Accordingly, Mr. Rahul Khanna, who was appointed IRP in IB/2693/ND/2019 stand discharged and all the further proceedings shall be carried out in the matter of M/s K.D.H. Travels Pvt. Ltd. Vs. M/s India Sport Flashes Pvt Ltd by Mr. Prabhat Ranjan Singh, who was later on appointed as IRP on the request of the CoC as earlier Mr. Prateek Kathuria, was appointed as IRP in the present matter, who was stands discharged.

Accordingly, Mr. Rahul Khanna, stands discharged. Application stands **allowed**. All the CIRP proceedings with respect to M/s India Sport Flashes Pvt Ltd shall now onward, be carried out by Mr. Prabhat Ranjan Singh, as per law.

Let the present application i.e. IA/1173/ND/2022 stand **disposed of**.

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**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

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**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**